



ITEM NO.3

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 80738/2022 in Criminal Appeal No(s). 1694/2019

BHARAT SINGH & ANR.**Appellant(s)****VERSUS****STATE OF UTTAR PRADESH****Respondent(s)****(IA No. 80738/2022 - GRANT OF BAIL)****Date : 27-05-2022 This application was called on for hearing today.****CORAM :****HON'BLE DR. JUSTICE D.Y. CHANDRACHUD****HON'BLE MS. JUSTICE BELA M. TRIVEDI**

For Appellant(s) **Mr. Syed Mehdi Imam, AOR**
 Mr. Raman Yadav, Adv.

For Respondent(s) **Mr. Ardhendumauli Kumar Prasad, AAG**
 Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 80738/2022

- 1 By an order dated 19 January 2022, the second appellant (Nirbal Singh @ Nawal Singh) was released on interim bail of four months. That period of four months has expired.
- 2 Learned counsel appearing on behalf of the second appellant states that, yesterday, the second appellant has been admitted to Govind Ballabh Pant Institute of Post Graduate Medical Education & Research (GIPMER).
- 3 The period of bail shall stand extended until 15 June 2022, upon the expiry of which the second appellant shall surrender to the jail authorities. Thereafter, if it



becomes necessary to provide any medical treatment to the second appellant, the jail authorities shall take necessary steps in that regard.

4 IA is accordingly disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
COURT MASTER